

Committee has made some interim recommendations and a decision will be taken regarding the pesticides in question after taking into account all relevant factors.

Increase in Support Price of Kharif Oil Seeds

1262. PROF. RAM KRISHNA MORE :
SHRI MOHD. MAHFOOJ ALI KHAN :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the support price of Kharif oilseeds has been recently raised by Government by Rs. 10 per quintal;

(b) if so, in what way the rise in the support price of Kharif oilseeds is considered to be in consonance with the rise in cost and whether it is adequate compensation to the growers to raise the output; and

(c) whether, in view of the continuous dependence on imports of oil seeds, Government propose to upward revise the support price, announced; if not, reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) and (c). While determining the level of minimum support prices, Government takes into account the cost of cultivation/production of the crop. This is on the basis of cost of production data generated through an on-going scheme specifically operated for this purpose. In addition, Government also considers various other relevant factors, including the need where necessary, to provide encouragement to farmers to increase production to meet the domestic demand for such commodities. While fixing minimum support price for kharif oilseeds for the current season, all these factors have been duly taken into account, particularly the

supply demand imbalance of edible oils in the country. In view of this Government does not consider it necessary to revise the minimum support prices already fixed for kharif oilseeds in the current season.

Exploitation of Labour by contractors

1263. SHRI MOOL CHAND DAGA : Will the Minister of LABOUR be pleased to state :

(a) whether Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act 1979 was enacted to protect the labourers from being exploited by those unscrupulous contractors who recruit labourers in one State for appointment in establishments located in other States; and

(b) whether Government have challaned any such unscrupulous contractors so far violating provisions of this Act or for being found guilty under this Act and the number of those contractors who have been convicted so far and if no such action has been taken, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) During the years 1984 and 1985, the field Officers of the Central Industrial Relations Machinery inspected a number of establishments falling under their jurisdiction. 54 complaints were filed in the Courts. In 20 cases the Courts convicted the defaulters and fined them. 34 cases are still pending in Courts.

Losses Incurred by Fruit Juice Unit of Modern Food Industries (India) Limited

1264. SHRI K. KUNJAMBU : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the fruit juice making unit of the Modern Food Industries (India) Limited is incurring losses;